

क्षेत्र सिंचित करना सम्भव है जितने कुल कृषिगत क्षेत्र के 50% क्षेत्र को सिंचाई सुविधाएं उपलब्ध की जा सकेंगी।

अतिरिक्त क्षेत्र को सिंचाई की सम्भाव्यता का और अधिक अनुसंधानों से पता लगने की सम्भावना है। खासकर, जलाधिक्य वाले क्षेत्र से जलाभाव वाले क्षेत्रों को जल का स्थानांतरण करने के लिए, राष्ट्रीय जल ग्रिड के निर्माण से देश में अतिरिक्त क्षेत्र की सिंचाई की सम्भाव्यताएँ काफी बढ़ जाएंगी।

राज्य सरकारों ने अपनी विकासात्मक योजनाओं में सिंचाई को उच्च प्राथमिकता दी है और बहुतेरी स्तरों में इस समय हाथ में है। उपलब्ध संसाधनों पर निर्भर करने हुए, गति को हर योजना में बढ़ाया जा रहा है।

इस समय मूल्यांकित अंतिम सिंचाई शक्यता, 1970-71 में विकास तथा निर्माणाधीन विभिन्न बृहद् और मध्यम परियोजनाओं के पूर्ण होने पर विकास का विवरण मभा पटल पर रखा गया है। [प्रयालय में रखा गया। देखिए संख्या एल० टी०-3466/72]

**Cases pending in the Estate Officers' Court's re. Encroachments by Two Firms at Burnpur (S. E. Railway)**

2980. SHRI Y. ESWARA REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether any cases are pending in the Estate Officers' Court under the Public Premises (Eviction of Unauthorised Occupants) Act regarding Railway land encroached upon by two firms at Burnpur on South Eastern Railway in 1956 and 1957;

(b) if so, the outcome thereof; and

(c) the action being taken to decide the cases without further delay?

THE MINISTER OF RAILWAYS (SHRI T. A. PAI) : (a) Yes.

(b) and (c). Action was initiated under the Public Premises (Eviction of Unauthorised Occupants) Act to evict the

encroachers from the Railway land. The cases are *sub judice* in the Estate Officer's Court.

**Representation from Diamond Merchants Association re. Import of Diamonds**

2981. SHRI MARTAND SINGH OF REWA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Diamond Merchants Association has represented to Government against the policy of import of rough diamonds; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) The representation pertains to the increase in the percentage of compulsory issue of release orders for rough diamonds on National Minerals Development Corporation from 10% to 20% of the entitlement under the Registered Exporters Policy and giving retrospective effect to it from 1st April, 1972, irrespective of the period of export. This decision is in keeping with the general policy of progressive canalisation followed by Government, and no change in it is contemplated for the present.

**Opening of Jute Corporation Office in Assam**

2982. SHRI ROBIN KAKOTI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Jute Corporation of India has opened its office in Assam;

(b) the quantity of jute purchased by the Jute Corporation in Assam upto the end of June, 1972; and

(c) whether the Corporation purchased jute directly from jute growers or through appointed agents?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) and (c). Jute purchases in Assam during 1971-72 (July-June) were undertaken by the State Trading Corporation. The Corporation purchased 21,760 quintals through four agents appointed by the Corporation.